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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A.923/94

- 1. S.T. Kamble
- 2. Y.S.Takpere
- 3. U.V.Singh
- 4. Preetam Singh
- 5. A.S.Dawar
- 6. S.A.Raut

.. Applicants

.e = 0

-versus-

1. Union of India.
and two Ors.

.. Respondents

Coram: Hon'ble Shri M.R.Kolhatkar, Member(A)

Appearances:

- Mr.G.S.Walia Counsel for the Applicants.
- Mr.S.C.Dhawan with Mr.J.G.Sawant counsel for the respondents.

TRIBUNAL'S ONDER:

(Per M.R. Kolhatkar, Member(A))

Date: 20-4-95

Heard Mr.G.S.Walia for the applicants and Mr.S.C.Dhawan with Mr.J.G.Sawant for the respondents. It appears to us that the order passed in O.A.586/92(A.M.Naidu v. U.C.I. & Ors.) should also apply to this case. The same order is reproduced below:

2. When have seen the order of the Single Bench dated 6-6-1994 directing the matter to be referred to a Division Bench. The Single Bench judgment referred to therein is the judgment in Sheikh Abdul Bari vs. Union of India & Ors (O.A.745/93) decided on 29-4-1994. The Division Bench judgments with which it is apparently in conflict are the judgments in K.L. Mahandiratta v.